



2026:AHC:28599

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1010 of 2026

Ashok Kumar

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Madan Mohan, Parmeshwar Yadav
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Order dated 26.11.2025 passed under Section 66 of the U.P. Revenue Code, 2006 is under challenge.
2. Against the aforesaid order statutory alternative remedy is available to the petitioner to approach the concerned competent authority as provided under Section 210 of the U.P. Revenue Code, 2006.
3. Accordingly, the writ petition is dismissed on the ground of availability of statutory alternative remedy.

(Prakash Padia,J.)

February 10, 2026

Swati